

dom**** on the floor of the House with regard to the former Judge of Allahabad High Court, Mr. Srivastava ... (Interruptions)

MR. CHAIRMAN: The word "lies" is unparliamentary. You withdraw it immediately. (Interruptions). This is only the stage where leave is asked for. You are raising all sort of issues. At this stage, no debate can be conducted; no deliberations can be conducted. (Interruptions)

SHRI JYOTIRMOY BOSU: I am saying to the Law Minister, "Doctor, heal thyself first. Then try to reform the judicial system." He said things about the man which he dare not say outside. Here is a letter from Mr. Srivastava, the former Judge, who has denied all the things that he said. (Interruptions)

SHRI P. SHIV SHANKAR: The cat is out the bag. The "politician—Srivastava" has come true when I said that because he has made available a copy of the letter to him.

MR. CHAIRMAN: Incidentally, I read out the relevant rule.

SHRI JYOTIRMOY BOSU: I have read it myself. Please don't take the trouble.

MR. CHAIRMAN: Do you want to say something?

SHRI P. SHIV SHANKAR: Here, the only question arises about the legislative competency. All extraneous matters have been brought in. I request that those things may be expunged. There is no basis at all. His skin-deep respect for the judiciary has been exposed by raising the objection.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954, and the Supreme

Court Judges (Conditions of Services) Act, 1958."

The motion was adopted.

SHRI P. SHIV SHANKAR: I introduce* the Bill.

SHRI JYOTIRMOY BOSU: Now it is all over. I do not want to go back. But I want to draw your kind attention to one thing. The Chair itself has done something improper. I said, "division" and you passed on. Mr. Vajpayee said, "no division". I agreed to that. But the Chair has to catch my voice immediately. Division means, immediately division. It is all over now.

MR. CHAIRMAN: I did not catch your voice. So, I did like that. Otherwise, there was absolutely no earthly reason why I should not have allowed a division.

SHRI JYOTIRMOY BOSU: I have not imputed any motive. I will never do that.

MR. CHAIRMAN: But you will say so.

13.20 hrs.

MATTERS UNDER RULE 377

- (i) LIVERIES AND SALARIES OF POSTMEN AND CLASS IV EMPLOYEES OF BEGU SARAI DISTRICT POST OFFICE, BIHAR

सभापति महोदय : श्रीमती कृष्णा साही ।

श्रीमती कृष्णा साही (बेगुसराय) : सभापति जी, मेरा व्यवस्था का प्रश्न है।

सभापति महोदय : आप व्यवस्था को छोड़िये, नियम 377 के तहत अपना

*Introduced with the recommendation of the President.

**Expunged as ordered by the chair

[समीपित महोदय]

बकतब्य बीजिबे । ब्यबस्था की पहले ही कांकी बडी बब नई है, बब आप बौर बबी बत बनावे ।

श्रीमती कृष्णा साहू: मैं नियम 377 के अन्तर्गत निम्नलिखित विषय की ओर सरकार का ध्यान दिलाना चाहती हूँ -

“बिहार में बेगूसराय जिला डाकघर के पोस्टमैन और चतुर्थ श्रेणी के कर्मचारियों के बीच वर्षों से बर्दी नहीं दिखे जाने की वजह से भीम फैल गया है । बर्दी बर्दी जाड़े के लिये जनवरी में पटना से भाई परन्तु बितरण नहीं हुआ । अतिरिक्त विभागीय कर्मचारियों की वेतन पुनः नवम्बर माह से ही बदला है, परन्तु अभी तक उसे वेतन में नहीं जोड़ा गया है।”

(ii) NEED FOR RECONSIDERATION OF LIFTING OF BAN ON PROHIBITION BY THE BIHAR GOVERNMENT

श्री रामबिलाल बासवान (हाजीपुर) : सभापति महोदय, मैं नियम सं० 377 के अन्तर्गत निम्नलिखित विषय की ओर मंत्री महोदय का ध्यान आकषित करता हूँ—

“बिहार सरकार द्वारा मद्य निषेध पर से प्रतिबन्ध उठा दिया जाना गरीबों के जीवन के साथ खिलवाड़ करना है । इस से सब से ज्यादा हानि हरिजन आदिवासी एवं गरीब वर्ग के लोगों को होगी ।

विधान सभा में सभी दलों के हरिजन आदिवासी सदस्यों ने मद्य-निषेध की मांग की थी । सभी महिला संगठनों में भी मद्य-निषेध की मांग की थी । मद्य निषेध राष्ट्रीय आन्दोलन का मुख्य मुद्दा रहा है तथा 1920 से 1942 तक इस को लेकर आन्दोलन चला । छात्र युवा आन्दोलन ने भी बिहार में नशाबन्दी को लेकर 'शराब की दुकानों पर धरना' का कार्यक्रम चलाया था । संविधान के नीति निर्देशक तत्व में

भी राज्यों की नशाबन्दी के सम्बन्ध में निर्देश दिया है, लेकिन बिहार सरकार ने कुछ राजस्व प्राप्ति हेतु तथा शराब के ठेकेदारों को खुश करने के लिये पुनः बिहार में मद्य निषेध पर से प्रतिबन्ध हटा कर गरीबों को कंगाली के कूर में डकेल दिया है।

बिहार में शराबबन्दी से हरिजनों एवं गरीबों में खुशहाली की आशा प्रायी थी ।

अतः बिहार सरकार से मांग है कि सरकार मद्य निषेध पर से प्रतिबन्ध उठाने के निर्णय पर पुनर्विचार करे तथा गरीबों के हित में तथा नैतिकता की दृष्टि से शराब पान पर प्रतिबन्ध लगा दे

(iii) IMPLEMENTATION OF THE PALEKAR WAGE TRIBUNAL'S RECOMMENDATIONS

SHRI ATAL BIHARI VAJPAJEE (New Delhi): Sir, the Information and Broadcasting Minister has stated in Bombay on August 2 that the Government would not succumb to pressure in relation to the implementation of the Palekar Wage Tribunal's recommendations for journalists and non-journalists (Statesman, August 4, page 7.)

I would like to know as to the nature of the 'pressure' being brought on him.

I would also urge the Minister to state as to when these recommendations by the Palekar Tribunal will be placed on the Table of the House.

(iv) NEED TO RUSH RICE TO KERALA

SHRIMATI SUSEELA GOPALAN (Alleppey): The rice stock with the Kerala Government is fast dwindling and the Kerala Government requires one lakh tonnes of rice from the Central pool. The Chief Minister of Kerala has already sent one urgent message to the Food and Agriculture Minister of the Centre to this effect. Though the Union Agriculture Minister has already promised to despatch